

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 201  
CP No. 51/241-242/ND/2018  
Under Section 241-242 of  
Companies Act, 2013**

**In the matter of:**

**Sh. Dharam Chand Jain & Anr.**

**...Petitioners**

**Versus**

**Arihant Landmart Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DR. P.S.N. PRASAD, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Rajat Kumar Jat, proxy counsel  
For the Respondent : Jeetam Kumar Saini, Adv.

**ORDER**

Heard Mr. Rajat Kumar Jat, proxy counsel appeared on behalf of Ms. Anubha Singh, Adv. for the Petitioner who seeks time to file rejoinder. Rejoinder, if any, may be filed within 3 weeks with an advance copy to the opposite counsel.  
List the matter on 14.12.2023.

-Sd-  
(Rajeev Mehrotra)  
Technical Member

-Sd-  
(Dr. P.S.N. Prasad)  
Judicial Member

November 10, 2023